

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Reply on file

05.09.2007
OA 170/2007

Present :: Applicant present in person.

Mr. Balbir Singh, proxy counsel for
Mr. Gaurav Jain, counsel for the respondents.

This case has been listed before the Deputy Registrar due to non-availability of the Division Bench. Be listed before the Hon'ble Bench on 20.09.2007.


(GURMIT SINGH)

DEPUTY REGISTRAR

OA No.170/2007.

20.09.2007.

Mr. Pyare Lal counsel for the applicant.

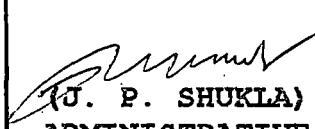
Mr. Balveer Singh proxy counsel for

Mr. Gaurav Jain counsel for Respondent No.1.

Mr. V. D. Sharma counsel for Respondent No.2&3.

Learned Counsel for the applicant submits that he does not want to press the OA at this stage and liberty may be granted to him to file substantive OA.

In view of the submission made by the Learned Counsel for the applicant, the present OA stands dismissed as withdrawn. However, it is made clear that disposal of this OA will not come in the way of the applicant to file substantive OA on the same cause of action.


(J. P. SHUKLA)
ADMINISTRATIVE MEMBER


(M. L. CHAUHAN)
JUDICIAL MEMBER

P.C./

Reply filed on
20/9/07